

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3-4/2016 in Civil Appeal No.8745-8746/2014

MADAN MOHAN AND ORS.

Appellant(s)

VERSUS

GURMUKH SINGH AND ORS.

Respondent(s)

(for directions and office report)

Date : 29/06/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. K.K.Tyagi, Adv.

Mr. Iftexhar Ahmed, Adv.

Mr. P. Narasimhan, Adv.

For Respondent(s)

Mr. Vikas Mehta, Adv.

Ms. Anushree Menon, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appeals are disposed of in terms of signed non-reportable judgment.

All pending application (s) shall stand disposed of.

(Rajni Mukhi)
SR. P.A.(Chander Bala)
COURT MASTER

(Signed non-reportable Judgment is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NOS. 3-4 OF 2016
(Applications for direction)

IN

CIVIL APPEAL NOS. 8745-8746 OF 2014

MADAN MOHAN AND ORS.

APPELLANTS

VERSUS

GURMUKH SINGH AND ORS.

RESPONDENTS

J U D G M E N T

KURIAN, J.

1. During the pendency of the appeals, it is seen that the parties have settled the dispute themselves and the Terms of Mutual Settlement dated 25.11.2015 is produced as Annexure-A2.

2. Terms of Mutual Settlement dated 25.11.2015 will form part of the judgment of this Court.

3. Therefore, these appeals are disposed of in terms of Mutual Settlement dated 25.11.2015 arrived at between the parties.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

NEW DELHI;
JUNE 29, 2016